NATIONAL COMPANY LAW TRIBUNAL, CHANDIGARH BENCH, CHANDIGARH.

CP No.259/Chd/Pb/2017

In the matter of:

Mehak Hospitality Pvt.Ltd.

....Petitioner.

Versus

Registrar of Companies, Punjab & Chandigarh.

....Respondent.

Present:

Mr.Puneet Gupta, Chartered Accountant for the petitioner. Mr.M.S.Pachouri, Registrar of Companies, Chandigarh.

Affidavit of service has been filed. There is no representation from the Income Tax Department. The Registrar of Companies filed reply and has made certain observations. The petitioner shall file response thereto along with the latest Balance Sheet for the financial year ending 31.03.2017. List the matter for arguments on 19.03.2018.

The response be filed at least 10 days before the date fixed with copy advance to the ROC. The office will also make a report as to whether any representation/objection from the Income Tax Department has been received.

Sd/-(Justice R.P.Nagrath) Member (Judicial)

January 24, 2018.